

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 364/(MAH)/2017

CORAM:

Present: SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Khimji Poonja Freigh Forwarders Pvt. Ltd.
V/s.
Ingram Micro India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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40.	Jayabai & Partners. Karl Tambdy also Uma Phange. Kedar blagle Sagar Wagh	for Applicant for Respondent	Wphange [Signature]
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Seeking leave to withdraw with liberty to
file afresh after issuing Demand Notice
u/s 8. of IBC.
Advocate for the Petitioner
Wphange.
11/12/2017

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ORDER

T.C.P. No. 364/I&BC/NCLT/MB/MAH/2017

1. The Learned Counsel of both the sides are present.
2. It is represented by the Counsel of the Petitioner that the Demand Notice under Section 8 of the Insolvency Code has not been served on the other side. It has been stated in the Order Sheet as under :-
" Seeking leave to withdraw with liberty to file Fresh after issuing Demand Notice under section 8 of IBC. "
3. Hence the Learned Counsel for the Petitioner is seeking permission to Withdraw the Petition with liberty to file Fresh Petition. The Learned Counsel of the Respondent has no objection for the same. Hence the withdrawal of the Petition is permitted and liberty is given to file Fresh Petition after serving the Notice under section 8 of the Code and following due process as per Law.
4. The Petition is disposed of as Withdrawn. To be Consigned to Records.

Sd/ -

08.12.2017

Aah

BHASKARA PANTULA MOHAN

Member (Judicial)